

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:152

ANSWERED ON:01.12.2011

NATIONAL SOCIAL ASSISTANCE PROGRAMME

Swamygowda Shri N Cheluvarya Swamy

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the Central assistance provided to the States under the National Social Assistance Programme (NSAP) including Karnataka during the last three years, State-wise;
- (b) the funds utilised in the implementation of the schemes under NSAP during the said period, scheme-wise and State-wise;
- (c) whether Government has any mechanism to monitor the utilisation of funds on these schemes prudently;
- (d) if so, the details thereof, scheme-wise and State-wise, for the said period; and
- (e) the other steps taken/being taken by the Government for social assistance in the country?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

- (a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 152 for reply on 01.12.2011

(a): The details of the Central assistance provided to the States under the National Social Assistance Programme (NSAP) including Karnataka during the last three years, State-wise is as in Annexure I.

(b): NSAP was transferred to State Plan in the year 2002-03. The States have been given requisite flexibility in the implementation of the schemes under NSAP. Presently, NSAP comprises five schemes namely Indira Gandhi National Old Age Pension Scheme (IGNOAPS), Indira Gandhi National Widow Pension Scheme (IGNWPS), Indira Gandhi National Disability Pension Scheme (IGNDPS), National Family Benefit Scheme (NFBS) and Annapurna. The funds under NSAP are allocated by Planning Commission and are released as Additional Central Assistance (ACA) by the Ministry of Finance to the States and by the Ministry of Home Affairs to Union Territories as a combined allocation for all the schemes under NSAP taken together. The funds utilised in the implementation of the schemes under NSAP during the said period, State-wise is as in Annexure II.

(c) & (d): Implementation of the scheme under NSAP is done by the State Governments/Union Territories. Identification of beneficiaries, sanction and disbursement of assistance is the responsibility of the State Government/Union Territory Administration. The physical and financial progress of implementation of the Schemes is monitored through Monthly Progress Reports (MPR), periodical Nodal officers meetings and Performance Review Committee (PRC) meetings. During 2010-11, 2 meetings of Nodal officers and 3 PRC meetings were conducted. ACA for the last quarter of the financial year is released only after Utilization Certificate for the previous financial year is furnished by the State.

(e): States have been requested to make an equal contribution to pension schemes under NSAP from their own resources. In addition to the schemes under NSAP, State Governments have their own pension schemes with varying eligibility criteria for providing social assistance.